FORM-G

INVITATION FOR EXPRESSION OF INTEREST

FOR JHAMB ENTERPRISES PRIVATE LIMITED

WAS OPERATING IN COTTON PROCESSING INDUSTRY, FAZILKA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	M/s. Jhamb Enterprises Private Limited PAN –AAACJ4165G CIN: U51109PB1992PTC012853
2.	Address of the registered office	**Registered office:** #172, Industrial Area -A, Ludhiana -Punjab -141001
3.	URL of website	Not Applicable
4.	Details of Place where majority of fixed Assets are located	Ferozepur Road, Fazilka -152123
5.	Installed capacity of main products/ services	No Latest Information is available with us.
6.	Quantity and value of main products/ services sold in last financial year.	No Latest Information is available with us.
7.	Number of employees/ workmen	No Latest Information is available with us
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	May be obtained by sending an email to cirp.jhambepl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to cirp.jhambepl@gmail.com
10.	Last date for receipt of expression of interest	17th January, 2025
11.	Date of issue of provisional list of prospective resolution applicants	27th January, 2025
12.	Last date for submission of objections to provisional list	Ist February, 2025
13.	Date of Issue of final list of prospective resolution applicant	11th February, 2025
14.	Date of Issue of information memorandum, evaluation Matrix and Request for resolution plans to prospective resolution applicants	16th February, 2025
15.	Last date of Submission of resolution Plans	18th March, 2025
16.	Process email id to submit Expression of Interest	cirp.jhambepl@gmail.com

Bhupinder Sethi
Resolution Professional
For Jhamb Enterprises Private Limited (JEPL)
IBBI/IPA-001/IP-P-02144/2020-2021/13366
IBBI Registered Address: B34-6650/24 B, Street No-2, New Atam Nagar, Jassian Road, Haibowal, Ludhiana, Punjab, 141001
Email Id: cirp.jhambepl@gmail.com / ip.brsethi@gmail.com
AFA Valid Up to- 31.12.2025
Phone Number- 9779194490

Date: - 02.01.2025
Place: - Ludhiana

ਇੰਸਪੈਕਟਰ ਰੁਪਪ੍ਰੀਤ ਕੌਰ ਨੇ ਸਿਹਤ ਵਿਭਾਗ ਦੇ ਡਾਇਰੈਕਟਰ ਨੂੰ ਭੇਜੀ ਰਿਪੋਰਟ 'ਚ ਡਾ. ਅਮਿਤ ਬਾਂਸਲ ਨਾਲ ਕਥਿਤ ਮਿਲੀਭੁਗਤ ਕਰਕੇ 4610 ਗੋਲੀਆਂ ਦੀ ਬਜਾਏ 4000 ਗੋਲੀਆਂ ਦੀ ਘਾਟ ਦਾ ਹੀ ਜ਼ਿਕਰ ਕੀਤਾ ਸੀ। ਇਸੇ ਦੌਰਾਨ ਡਾ. ਬਾਂਸਲ ਦੇ ਸਹਿਜ ਹਸਪਤਾਲ ਨਕੋਦਰ ਦੇ ਨਸ਼ਾ ਛੁਡਾਊ ਕੇਂਦਰ ਦੀ ਵੀਡੀਓ ਵਾਇਰਲ ਹੋਈ ਤਾਂ ਤਤਕਾਲੀ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜਲੰਧਰ ਨੇ ਇਸ ਖ਼ਿਲਾਫ਼ ਥਾਣਾ ਸਿਟੀ, ਨਕੋਦਰ ਵਿੱਚ 8 ਜੂਨ 2024 ਨੂੰ ਕੇਸ ਦਰਜ ਕੀਤਾ ਸੀ। ਸਹਿਜ ਨਸ਼ਾ ਛੁਡਾਊ ਕੇਂਦਰ ਦੀ ਚੈਕਿੰਗ ਦੌਰਾਨ ਕਰੀਬ 144000 ਗੋਲੀਆਂ ਘੱਟ ਪਾਈਆਂ ਗਈਆਂ ਸਨ। ਡਾ. ਅਮਿਤ ਬਾਂਸਲ ਨੇ ਸਿਹਤ ਵਿਭਾਗ ਦੇ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਨਾਲ ਮਿਲੀਭੁਗਤ ਕਰਕੇ ਇਸ ਮਾਮਲੇ ਨੂੰ ਦਬਾ ਦਿੱਤਾ ਸੀ। ਇਹ ਵੀ ਪਤਾ ਲੱਗਾ ਹੈ ਕਿ ਡਾ. ਬਾਂਸਲ ਦੀ ਮਾਲਕੀ ਵਾਲੇ ਇੱਕ ਹੋਰ ਆਦਰਸ਼ ਹਸਪਤਾਲ/ ਨਸ਼ਾ ਛੁਡਾਊ ਕੇਂਦਰ ਪਟਿਆਲਾ ਦੇ ਮੁਲਾਜ਼ਮਾਂ ਵਿਰੁੱਧ ਥਾਣਾ ਅਨਾਜ ਮੰਡੀ, ਪਟਿਆਲਾ ਵਿੱਚ 11 ਨਵੰਬਰ 2024 ਨੂੰ ਵੱਖਰਾ ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਸੀ।

ਬਨਾਮ

ਮੈ. ਦਸ਼ਮੇਸ਼ ਟਰੇਡਰਜ਼ ----ਸਰਟੀਫਿਕੇਟ ਡੈਬਟ

ਪ੍ਰਕਾਸ਼ਨ ਸੂਚਨਾ

(ਆਮਦਨ ਕਰ ਐਕਟ, 1961 ਦੀ ਦੂਜੀ ਸੂਚੀ ਦੇ ਰੂਲ 53 ਨਾਲ ਪੜ੍ਹੀ ਜਾਣ ਵਾਲੀ ਆਰ.ਡੀ.ਡੀ.ਬੀ.ਐਫ.ਆਈ. ਐਕਟ, 1993 ਦੀ ਦਫਾ 25 ਤੋਂ 29 ਵੇਖੋ)

ਵਿਕਰੀ ਘੋਸ਼ਣਾ - ਸੈਟਲ ਕਰਨ ਦਾ ਨੋਟਿਸ

1. ਮੈ. ਦਸ਼ਮੇਸ਼ ਟਰੇਡਰਜ਼ ਨਿਵਾਸੀ ਪਿੰਡ ਅਤੇ ਡਾਕਘਰ ਘੋਗੜਾ ਤਹਿਸੀਲ ਦਸੂਹਾ ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ, ਮਾਰਫਤ ਇਸ ਦੇ ਮਾਲਕ।
2. ਸ੍ਰੀ ਦਵਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਚੈਨ ਸਿੰਘ ਨਿਵਾਸੀ ਪਿੰਡ ਅਤੇ ਡਾਕਘਰ ਘੋਗੜਾ ਤਹਿਸੀਲ ਦਸੂਹਾ ਜ਼ਿਲ੍ਹਾ ਹੁਸ਼ਿਆਰਪੁਰ, ਜਦੋਂਕਿ ਭਵਿੱਖ ਦੇ ਵਿਆਜ ਸਹਿਤ ਕੁੱਲ ਰੁ: 46,84,079/- ਲਈ ਮਾਨਯੋਗ ਸਭਾਪਤੀ ਵੱਲੋਂ ਜਾਰੀ OA. No. - 2468/2017 ਵਿਚ ਵਸੂਲੀ ਸਰਟੀਫਿਕੇਟ ਨੰ. 270/2017 ਦੇ ਸਬੰਧ ਵਿਚ।

ਜਦੋਂਕਿ ਡਿਮਾਂਡ ਨੋਟਿਸ ਦੀ ਸੇਵਾ ਅਤੇ ਦਿੱਤੀ ਗਈ ਮਿਆਦ ਸਮਾਪਤ ਹੋਣ ਦੇ ਬਾਵਜੂਦ ਵੀ ਸੀਐਚ ਬੈਂਕ ਨੂੰ ਤੁਹਾਡੇ ਵੱਲੋਂ ਉਕਤ ਰਕਮ ਦਾ ਭੁਗਤਾਨ ਨਹੀਂ ਕੀਤਾ ਗਿਆ।

ਤੁਹਾਡੇ ਵੱਲੋਂ ਕਾਨੂੰਨ ਦੀਆਂ ਜ਼ਰੂਰਤਾਂ ਪੂਰੀਆਂ ਕਰਨਾ ਲਾਜ਼ਮੀ ਹੈ।

ਮੋਰਟਗੇਜ ਪ੍ਰਾਪਰਟੀ ਦੇ ਸਬੰਧ ਵਿਚ ਵਿਕਰੀ ਦੀ ਉਦਘੋਸ਼ਣਾ ਜਾਰੀ ਕਰਨ ਦਾ ਨਿਰਣਾ ਲਿਆ ਗਿਆ ਹੈ। ਇਸ ਲਈ, ਇਹ ਨੋਟਿਸ ਪੀਓਐਸ ਲਈ ਸ਼ਰਤਾਂ ਅਤੇ ਪ੍ਰਤੀਬੰਧਾਂ ਨੂੰ ਸੈਟਲ ਕਰਨ ਅਤੇ ਅਚੱਲ ਪ੍ਰਾਪਰਟੀ 'ਤੇ ਕੋਈ ਵੀ ਰਿਣਭਾਰ ਘੋਸ਼ਿਤ ਕਰਨ ਵਾਸਤੇ ਨਿਮਨਹਸਤਾਖਰੀ ਦੇ ਸਾਹਮਣੇ 10-01-2025 ਨੂੰ ਹਾਜ਼ਰ ਹੋਣ ਸਬੰਧੀ ਹੈ।

ਪ੍ਰਾਪਰਟੀਆਂ ਦੀ ਸਪੈਸੀਫਿਕੇਸ਼ਨ:-

(ਏ) ਜ਼ਮੀਨ ਮਾਪ 0 ਕ-07 ਮ-07 ਐਸ, 70/1440 ਹਿੱਸੇ ਦੇ ਤੌਰ 'ਤੇ, ਜ਼ਮੀਨ 08 ਕ-0 ਮ ਵਿਚੋਂ, ਖੇਵਟ ਨੰ. 451/400, ਖਤੌਨੀ ਨੰ. 518, ਖਸਰਾ ਨੰ. 34//2 (8-0) ਵਿਚ ਸ਼ਾਮਲ।

(ਬੀ) ਜ਼ਮੀਨ ਮਾਪ 01 ਕ-06 ਮ, ਜ਼ਮੀਨ 08 ਕ-0 ਮ ਵਿਚੋਂ 22/160 ਹਿੱਸੇ ਦੇ ਤੌਰ 'ਤੇ ਖੇਵਟ ਨੰ. 455/404, ਖਤੌਨੀ ਨੰ. 522, ਖਸਰਾ ਨੰ. 34//1 (8-0) ਵਿਚ ਸ਼ਾਮਲ।

(ਸੀ) ਜ਼ਮੀਨ ਮਾਪ 01 ਕ-06 ਮ, ਜ਼ਮੀਨ 08 ਕ-0 ਮ ਵਿਚੋਂ 26/160 ਹਿੱਸੇ ਦੇ ਤੌਰ 'ਤੇ ਖੇਵਟ ਨੰ. 633/544, ਖਤੌਨੀ ਨੰ. 720, ਖਸਰਾ ਨੰ. 34//13 (8-0) ਵਿਚ ਸ਼ਾਮਲ।

(ਡੀ) ਜ਼ਮੀਨ ਮਾਪ 0 ਕ-07 ਮ, ਜ਼ਮੀਨ 07 ਕ-11 ਮ ਦੇ 7/151 ਹਿੱਸੇ ਦੇ ਤੌਰ 'ਤੇ, ਖੇਵਟ ਨੰ. 636/547 ਮਿਨ, ਖਤੌਨੀ ਨੰ. 723, ਖਸਰਾ ਨੰ. 34//10 (7-11) ਵਿਚ ਸ਼ਾਮਲ।

(ਈ) ਜ਼ਮੀਨ ਮਾਪ 0 ਕ-08 ਮ, ਜ਼ਮੀਨ 08 ਕ-0 ਮ ਦੇ 8/160 ਹਿੱਸੇ ਦੇ ਤੌਰ 'ਤੇ, ਖੇਵਟ ਨੰ. 636/1, 547 ਮਿਨ, ਖਤੌਨੀ ਨੰ. 723/1, ਖਸਰਾ ਨੰ. 34//12 (8-0) ਵਿਚ ਸ਼ਾਮਲ।

(ਐਫ) ਜ਼ਮੀਨ ਮਾਪ 0 ਕ-15 ਮ, ਜ਼ਮੀਨ 08 ਕ-0 ਮ ਦੇ 15/160 ਹਿੱਸੇ ਦੇ ਤੌਰ 'ਤੇ, ਖੇਵਟ ਨੰ. 636/2, 547 ਮਿਨ, ਖਤੌਨੀ ਨੰ. 723/2, ਖਸਰਾ ਨੰ. 35//5 (8-0) ਵਿਚ ਸ਼ਾਮਲ।

ਸੀਮਾਵਾਂ:- ਉੱਤਰ- ਰਸਤਾ, ਦੱਖਣ- ਜਸਵੀਰ ਸਿੰਘ ਦੀ ਪ੍ਰਾਪਰਟੀ, ਪੂਰਬ- ਦਵਿੰਦਰ ਸਿੰਘ ਦੀ ਪ੍ਰਾਪਰਟੀ, ਪੱਛਮ- ਦਵਿੰਦਰ ਸਿੰਘ ਦੀ ਪ੍ਰਾਪਰਟੀ।

ਅੱਜ 22.08.2024 ਨੂੰ ਚੰਡੀਗੜ੍ਹ ਵਿਖੇ ਇਸ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਮੋਹਰ ਅਤੇ ਮੇਰੇ ਦਸਤਖਤ ਅਧੀਨ ਜਾਰੀ।

(Vikash Sharma)
ਵਸੂਲੀ ਅਧਿਕਾਰੀ-I
ਡੀਆਰਟੀ-I, ਚੰਡੀਗੜ੍ਹ

ਫਾਰਮ ਜੀ

ਝੰਬ ਇੰਟਰਪ੍ਰਾਈਜਿਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ

(ਕਾਟਨ ਪ੍ਰਾਸੈਸਿੰਗ ਇੰਡਸਟਰੀ, ਫਾਜ਼ਿਲਕਾ ਵਿਚ ਅਪ੍ਰੇਟ ਕਰ ਰਹੀ ਸੀ) ਲਈ ਰੁਚੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਦਾ ਸੱਦਾ

ਇਨਸਾਲਵੈਂਸੀ ਐਂਡ ਬੈਂਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੈਂਸੀ ਰੈਜ਼ੋਲਿਊਸ਼ਨ ਪ੍ਰਾਸੈੱਸ ਫਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਰੈਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਰੈਗੂਲੇਸ਼ਨ 36A (1) ਅਧੀਨ

ਸਬੰਧਤ ਵੇਰਵਾ

1.	ਪੈਨ/ਸਿਨ/ਐਲਐਲਪੀ ਨੰਬਰ ਸਹਿਤ ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਦਾ ਨਾਂ	ਮੈ. ਝੰਬ ਇੰਟਰਪ੍ਰਾਈਜਿਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ PAN: AAACJ4165G CIN: U51109PB1992PTC012853
2.	ਰਜਿਸਟਰਡ ਦਫ਼ਤਰ ਦਾ ਪਤਾ	ਰਜਿ. ਦਫ਼ਤਰ: # 172 ਇੰਡ. ਏਰੀਆ-ਏ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141001
3.	ਯੂਆਰਐਲ ਆਫ ਵੈੱਬਸਾਈਟ	ਲਾਗੂ ਨਹੀਂ
4.	ਸਥਾਨ ਦਾ ਵੇਰਵਾ, ਜਿੱਥੇ ਬਹੁਤ ਸਾਰੇ ਫਿਕਸਡ ਅਸਾਸੇ ਸਥਿਤ ਹਨ	ਫਿਰੋਜ਼ਪੁਰ ਰੋਡ, ਫਾਜ਼ਿਲਕਾ-152123
5.	ਮੇਨ ਪ੍ਰਾਡਕਟਾਂ/ਸਰਵਿਸਿਜ਼ ਦੀ ਸਥਾਪਿਤ ਸਮਰੱਥਾ	ਸਾਡੇ ਕੋਲ ਕੋਈ ਹਾਲੀਆ ਜਾਣਕਾਰੀ ਸੁਲੱਭ ਨਹੀਂ ਹੈ
6.	ਪਿਛਲੇ ਮਾਲੀ ਸਾਲ ਵਿਚ ਵੇਚੇ ਮੇਨ ਪ੍ਰਾਡਕਟਾਂ/ਸਰਵਿਸਿਜ਼ ਦੀ ਮਾਤਰਾ ਅਤੇ ਕੀਮਤ	ਸਾਡੇ ਕੋਲ ਕੋਈ ਹਾਲੀਆ ਜਾਣਕਾਰੀ ਸੁਲੱਭ ਨਹੀਂ ਹੈ
7.	ਕਰਮਚਾਰੀਆਂ/ਵਰਕਮੈਨ ਦੀ ਸੰਖਿਆ	ਸਾਡੇ ਕੋਲ ਕੋਈ ਹਾਲੀਆ ਜਾਣਕਾਰੀ ਸੁਲੱਭ ਨਹੀਂ ਹੈ
8.	ਪ੍ਰਾਸੈੱਸ ਦੇ ਬਾਅਦ ਦੇ ਈਵੈਂਟ ਲਈ ਕ੍ਰੈਡਿਟਰਾਂ ਦੀ ਸੂਚੀ, ਦੋ ਸਾਲ ਦੀ ਅੰਤਿਮ ਸੁਲੱਭ ਮਾਲੀ ਸਟੇਟਮੈਂਟ (ਸ਼ੈਡਿਊਲ ਸਹਿਤ) ਹੋਰ ਵੇਰਵਾ ਇੱਥੇ ਸੁਲੱਭ ਹੈ।	ਈ-ਮੇਲ ਭੇਜ ਕੇ ਇੱਥੋਂ ਪ੍ਰਾਪਤ ਕਰੋ: cirp.jhambepl@gmail.com
9.	ਕੋਡ ਦੇ ਸੈਕਸ਼ਨ 25(2)(h) ਦੇ ਤਹਿਤ ਪ੍ਰਸਤਾਵਿਤ ਬਿਨੈਕਾਰਾਂ ਲਈ ਯੋਗਤਾ ਸੁਲੱਭ:	ਈ-ਮੇਲ ਭੇਜ ਕੇ ਇੱਥੋਂ ਪ੍ਰਾਪਤ ਕਰੋ: cirp.jhambepl@gmail.com
10.	ਰੁਚੀ ਦੀ ਅਭਿਵਿਅਕਤੀ ਪ੍ਰਾਪਤ ਕਰਨ ਲਈ ਅੰਤਿਮ ਮਿਤੀ	17 ਜਨਵਰੀ, 2025
11.	ਸੰਭਾਵਤ ਪ੍ਰਸਤਾਵਿਤ ਬਿਨੈਕਾਰਾਂ ਦੀ ਆਰਜ਼ੀ ਲਿਸਟ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	27 ਜਨਵਰੀ, 2025
12.	ਆਰਜ਼ੀ ਸੂਚੀ ਸਬੰਧੀ ਇਤਰਾਜ਼ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਲਈ ਅੰਤਿਮ ਮਿਤੀ	01 ਫਰਵਰੀ, 2025
13.	ਸੰਭਾਵਤ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਦੀ ਫਾਈਨਲ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	11 ਫਰਵਰੀ, 2025
14.	ਸੰਭਾਵਤ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਲਈ ਪ੍ਰਸਤਾਵ ਯੋਜਨਾ ਲਈ ਬੇਨਤੀ ਤੇ ਸੂਚਨਾ ਮੈਮੋਰੰਡਮ, ਮੁਲਾਂਕਣ ਮੈਟ੍ਰਿਕਸ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	16 ਫਰਵਰੀ, 2025
15.	ਪ੍ਰਸਤਾਵ ਯੋਜਨਾ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਤੀ	18 ਮਾਰਚ, 2025
16.	ਈਓਆਈ ਜਮ੍ਹਾਂ ਕਰਾਉਣ ਲਈ ਪ੍ਰਾਸੈੱਸ e-mail ID	cirp.jhambepl@gmail.com

ਸਹੀ/- ਭੁਪਿੰਦਰ ਸੇਠੀ
ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਫੈਸ਼ਨਲ
ਵਾ: ਝੰਬ ਇੰਟਰਪ੍ਰਾਈਜਿਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ (ਜੇਈਪੀਐਲ) ਦੇ ਵਾਸਤੇ
IBBI/IPA-001/IP-P-02144/2020-2021/13366
ਆਈਬੀਬੀਆਈ ਰਜਿਸਟਰਡ ਪਤਾ: ਬੀ 34-6650/24-ਬੀ, ਸਟਰੀਟ ਨੰ. 2, ਨਿਊ ਆਤਮ ਨਗਰ, ਜੱਸੀਆਂ ਰੋਡ, ਹੈਬੋਵਾਲ, ਲੁਧਿਆਣਾ, ਪੰਜਾਬ-141001
Email Id: cirp.jhambepl@gmail.com/ip.brsethi@gmail.com
AFA Valid upto: 31.12.2025
ਫੋਨ ਨੰ. : 9779194490

ਮਿਤੀ: 02.01.2025
ਥਾਂ: ਲੁਧਿਆਣਾ

ਕਰਜ਼ਾ ਵਸੂਲੀ ਟ੍ਰਿਬਿਊਨਲ-ਚੰਡੀਗੜ੍ਹ (ਡੀਆਰਟੀ-I)

ਦੂਸਰੀ ਮੰਜ਼ਿਲ, ਐਸਸੀਓ 33-34-35, ਸੈਕਟਰ 17-ਏ, ਚੰਡੀਗੜ੍ਹ

ਕੇਸ ਨੰ: OA/637/2024

ਕਰਜ਼ਾ ਵਸੂਲੀ ਟ੍ਰਿਬਿਊਨਲ (ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮਾਂ 1993 ਦੇ ਨਿਯਮ 5 ਦੇ ਉਪ-ਨਿਯਮ (2ਏ) ਦੇ ਨਾਲ ਪੜ੍ਹੇ ਜਾਣ ਵਾਲੇ ਐਕਟ ਦੀ ਧਾਰਾ 19 ਦੀ ਉਪ-ਧਾਰਾ (4) ਅਧੀਨ ਸੰਮਨ।

Exh. No. 23897

ਸਟੇਟ ਬੈਂਕ ਆਫ ਇੰਡੀਆ

ਬਨਾਮ

ਮੈ. ਯਸ਼ਪਾਲ ਹੇਮੰਤ ਕੁਮਾਰ

ਸੂਚਨਾ ਬਨਾਮ:

(1) **ਮੈ. ਯਸ਼ਪਾਲ ਹੇਮੰਤ ਕੁਮਾਰ**, ਸ਼ਾਪ ਨੰ. 7, ਨਿਊ ਗ੍ਰੇਨ ਮਾਰਕੀਟ, ਨਜ਼ਦੀਕ ਸਟੇਟ ਬੈਂਕ ਆਫ ਇੰਡੀਆ, ਤਰਨਤਾਰਨ, ਪੰਜਾਬ, ਮਾਰਫਤ ਇਸ ਦੇ ਮਾਲਕ ਸ੍ਰੀ ਯਸ਼ਪਾਲ ਸਿੰਘ ਤਰਨਤਾਰਨ, ਪੰਜਾਬ-143401

(2) **ਯਸ਼ਪਾਲ ਸਿੰਘ ਪੁੱਤਰ ਰਾਮ ਪ੍ਰਕਾਸ਼**, ਨਿਵਾਸੀ ਮਕਾਨ ਨੰ. 6/256, ਗਲੀ ਸੀਤਾ ਰਾਮ ਵਾਲੀ, ਵਾਰਡ ਨੰ. 6, ਤਰਨਤਾਰਨ, ਪੰਜਾਬ।

ਸੰਮਨ

ਜਦੋਂਕਿ **OA/637/2024** ਦੀ ਸੁਣਵਾਈ ਮਿਤੀ **31.08.2024** ਨੂੰ ਮਾਣਯੋਗ ਸਭਾਪਤੀ/ਰਜਿਸਟਰਾਰ ਦੇ ਸਾਹਮਣੇ ਹੋਈ ਸੀ।

ਜਦੋਂਕਿ ਇਸ ਮਾਣਯੋਗ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ (ਨੱਥੀ ਦਸਤਾਵੇਜ਼ਾਂ ਆਦਿ ਦੀਆਂ ਕਾਪੀਆਂ ਸਹਿਤ ਬਿਨੈ-ਪੱਤਰ) **ਰੁ. 30,19,350/-** ਦੇ ਕਰਜ਼ਿਆਂ ਦੀ ਵਸੂਲੀ ਲਈ ਤੁਹਾਡੇ ਖ਼ਿਲਾਫ਼ ਐਕਟ (ਓਏ) ਦੀ ਧਾਰਾ 19(4) ਅਧੀਨ ਉਕਤ ਬਿਨੈ-ਪੱਤਰ 'ਤੇ ਸੰਮਨ/ਨੋਟਿਸ ਜਾਰੀ ਕੀਤਾ ਗਿਆ।

ਐਕਟ ਦੀ ਧਾਰਾ 19 ਦੀ ਉਪ-ਧਾਰਾ (4) ਦੇ ਅਨੁਸਾਰ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਗਏ:

i) ਸੰਮਨਾਂ ਦੀ ਤਾਮੀਲ ਤੋਂ 30 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਕਾਰਨ ਦੱਸੋ ਕਿ ਬੇਨਤੀ ਕੀਤੇ ਅਨੁਸਾਰ ਰਾਹਤ ਕਿਉਂ ਨਾ ਪ੍ਰਦਾਨ ਕੀਤੀ ਜਾਵੇ।

ii) ਮੂਲ ਬਿਨੈ-ਪੱਤਰ ਦੇ ਲੜੀ ਨੰ. 3ਏ ਅਧੀਨ ਬਿਨੈਕਾਰ ਵੱਲੋਂ ਨਿਰਦਿਸ਼ਟ ਪ੍ਰਾਪਰਟੀਜ਼ ਅਤੇ ਅਸਾਸਿਆਂ ਤੋਂ ਇਲਾਵਾ ਪ੍ਰਾਪਰਟੀਜ਼ ਜਾਂ ਅਸਾਸਿਆਂ ਦਾ ਵੇਰਵਾ ਦੱਸਣਾ।

iii) ਪ੍ਰਾਪਰਟੀਜ਼ ਦੀ ਅਟੈਚਮੈਂਟ ਲਈ ਬਿਨੈ-ਪੱਤਰ ਦੀ ਵਿਚਾਰ ਅਧੀਨ ਸੁਣਵਾਈ ਅਤੇ ਡਿਸਪੋਜਲ ਦੇ ਚੱਲਦੇ ਮੂਲ ਬਿਨੈ-ਪੱਤਰ ਦੇ ਲੜੀ ਨੰਬਰ 3ਏ ਦੇ ਤਹਿਤ ਡਿਸਕਲੋਜ਼ ਕੀਤੇ ਅਜਿਹੇ ਹੋਰ ਅਸਾਸਿਆਂ ਅਤੇ ਪ੍ਰਾਪਰਟੀਜ਼ ਜਾਂ ਸਕਿਓਰਡ ਅਸਾਸਿਆਂ ਦੀ ਡਿਸਕਲੋਜ਼ਿੰਗ ਜਾਂ ਡੀਲਿੰਗ 'ਤੇ ਤੁਹਾਡੇ ਉੱਤੇ ਪਾਬੰਦੀ ਹੈ।

iv) ਤੁਸੀਂ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਪਹਿਲਾਂ ਪ੍ਰਵਾਨਗੀ ਲਏ ਬਿਨਾਂ ਮੂਲ ਬਿਨੈ-ਪੱਤਰ ਦੇ ਲੜੀ ਨੰ. 3ਏ ਅਧੀਨ ਨਿਰਦਿਸ਼ਟ ਜਾਂ ਡਿਸਕਲੋਜ਼ ਕੀਤੇ ਹੋਰ ਅਸਾਸਿਆਂ ਅਤੇ ਪ੍ਰਾਪਰਟੀਜ਼ ਜਾਂ/ਅਤੇ ਸਕਿਓਰਡ ਇੰਟਰਸਟ ਵਾਲੇ ਅਸਾਸਿਆਂ ਦੇ ਕਿਸੇ ਵੀ ਸਾਧਾਰਨ ਬਿਜ਼ਨਸ ਤੋਂ ਇਲਾਵਾ ਕਿਸੇ ਹੋਰ ਰੂਪ ਵਿਚ ਇਸ ਦੀ ਵਿਕਰੀ, ਲੀਜ਼ ਰਾਹੀਂ ਟਰਾਂਸਫਰ ਨਹੀਂ ਕਰੋਗੇ।

v) ਤੁਸੀਂ ਸਾਧਾਰਨ ਬਿਜ਼ਨਸ ਵਿਚ ਕਿਸੇ ਵੀ ਸਕਿਓਰਡ ਅਸਾਸਿਆਂ ਜਾਂ ਹੋਰ ਅਸਾਸਿਆਂ ਅਤੇ ਪ੍ਰਾਪਰਟੀਜ਼ ਦੀ ਵਿਕਰੀ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਵਿਕਰੀ ਕੀਮਤ ਲਈ ਖਾਤਾ ਬਣਾਉਂਦੇ ਹੋਏ ਰਕਮ ਨੂੰ ਅਜਿਹੇ ਅਸਾਸਿਆਂ ਸਬੰਧੀ ਸਕਿਓਰਿਟੀ ਇੰਟਰਸਟ ਵਾਲੇ ਬੈਂਕ ਜਾਂ ਮਾਲੀ ਸੰਸਥਾਵਾਂ ਵਿਚ ਮੈਂਟੇਨ ਕੀਤੇ ਖਾਤੇ ਵਿਚ ਜਮ੍ਹਾਂ ਕਰਵਾਓਗੇ।

ਤੁਹਾਨੂੰ ਬਿਨੈਕਾਰ ਨੂੰ ਇਕ ਕਾਪੀ ਭੇਜਣ ਸਹਿਤ ਲਿਖਤ ਸਟੇਟਮੈਂਟ ਫਾਈਲ ਕਰਨ ਦੇ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਜਾਂਦੇ ਹਨ ਅਤੇ ਤੁਸੀਂ **06.01.2025 ਨੂੰ ਸਵੇਰੇ 10.30 ਵਜੇ** ਇਸ ਰਜਿਸਟਰਾਰ ਦੇ ਸਾਹਮਣੇ ਹਾਜ਼ਰ ਹੋਵੋ, ਨਹੀਂ ਤਾਂ ਬਿਨੈ-ਪੱਤਰ 'ਤੇ ਸੁਣਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ ਅਤੇ ਤੁਹਾਡੀ ਗ਼ੈਰ-ਹਾਜ਼ਰੀ ਵਿਚ ਨਿਰਣਾ ਦੇ ਦਿੱਤਾ ਜਾਵੇਗਾ।

ਅੱਜ ਮਿਤੀ 23.08.2024 ਨੂੰ ਮੇਰੇ ਦਸਤਖ਼ਤ ਅਤੇ ਇਸ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਮੋਹਰ ਅਧੀਨ ਜਾਰੀ।

ਸੰਮਨ ਜਾਰੀ ਕਰਨ ਲਈ ਅਧਿਕਾਰਤ ਅਫ਼ਸਰ ਦੇ ਹਸਤਾਖਰ।

ਨੋਟ: ਲਾਗੂ ਨਾ ਹੋਣ 'ਤੇ ਕੱਟ ਦਵੋ।

Punjabi Tribune 02.01.2025

FORM-G

INVITATION FOR EXPRESSION OF INTEREST
FOR JHAMB ENTERPRISES PRIVATE LIMITED
WAS OPERATING IN COTTON PROCESSING INDUSTRY, FAZILKA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**M/s. Jhamb Enterprises Private Limited PAN: AAACJ4165G CIN: U51109PB1992PTC012853**
2.	Address of the registered office	**Registered office:** #172, Industrial Area -A, Ludhiana -Punjab -141001
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Ferozepur Road, Fazilka -152123
5.	Installed capacity of main products/ services	No Latest Information is available with us
6.	Quantity and value of main products/ services sold in last financial year	No Latest Information is available with us
7.	Number of employees/ workmen	No Latest Information is available with us
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	May be obtained by sending an email to cirp.jhambepl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	May be obtained by sending an email to cirp.jhambepl@gmail.com
10.	Last date for receipt of expression of interest	17th January, 2025
11.	Date of issue of provisional list of prospective resolution applicants	27th January, 2025
12.	Last date for submission of objections to provisional list	1st February, 2025
13.	Date of issue of final list of prospective resolution applicants	11th February, 2025
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	16th February, 2025
15.	Last date for submission of Resolution Plans	18th March, 2025
16.	Process email id to submit Expression of Interest	cirp.jhambepl@gmail.com

sd/-
Bhupinder Sethi
Resolution Professional
For Jhamb Enterprises Private Limited (JEPL)
IBBI/IPA-001/IP-P-02144/2020-2021/13366
IBBI Registered Address: B34-6650/24 B, Street No. 2, New Atam Nagar, Jassian Road, Haibowal, Ludhiana, Punjab-141001
Email Id: cirp.jhambepl@gmail.com / ip.brsethi@gmail.com
AFA Valid Up to- 31.12.2025
Phone Number:- 9779194490

Date: 02.01.2025
Place: Ludhiana

The detailed terms & conditions of the above scheme and the prescribed application format can be downloaded from the website **https://dst.higheredupry.ac.in/NewsAndEvents.aspx**

PRDH/1099/11/27/2025/31443/31/4

Secretary/EC

DEBTS RECOVERY TRIBUNAL-CHANDIGARH (DRT- 1)

2nd floor SCO 33-34-35 Sector 17-A, Chandigarh

Case No.: OA/637/2024

Summons under Sub section (4) of section 19 of the Act, Read with Sub-Rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993

Exh. No.: 23897

STATE BANK OF INDIA
VS
M/S YASHPAL HEMANT KUMAR

To,
(1) M/s Yashpal Hemant Kumar Shop No. 7. New Grain Market, Near State Bank of India, Taran Taran, Punjab Through its Proprietor Shri Yashpal Singh Tarn Taran, Punjab-143401
(2) Yashpal Singh S/o Sh. Ram Prakash R/o House No. 6/256, Gali Sita Ram Wali, Ward No.6, Tarn Taran, Punjab

SUMMONS

WHEREAS, OA/637/2024 was listed before Hon'ble Presiding Officer/Registrar on **22/08/2024.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 30,19,350/- (application along with copies of documents etc, annexed)**

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are **directed as under:-**

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under **serial number 3A** of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under **serial number 3A** of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under **serial number 3A** of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar on 06/01/2025 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 23/08/2024.

Signature of the Officer Authorised to issue summons

Note :Strike out whichever is not applicable.

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola — Enter a better life

Corporate Office: "Chola Crest" C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai 600032.
Branch Office: 2907/1/C/10, Jindal Complex, G.T.Road, Near Hanuman Chowk, Bathinda-151001.
Contact No: MR. NAWAB SINGH- 9988018181

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower /Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the **Physical possession** of which has been taken by the Authorized Officer of **Cholamandalam Investment and Finance Company Limited** the same shall be referred herein after as Cholamandalam Investment and Finance Company Limited . The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website **https://chola-lap.procure247.com**

Account No. and Name of Borrower, Co- Borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the Property / Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
Loan No. **ML01TTR0000029616** **1. SUKHVINDER SINGH S/O TEJA SINGH** **2. HARJIT KAUR W/O SUKHVINDER SINGH** **3. NIRBHAI SINGH S/O SUKHVINDER SINGH** **4. M/S SAGGU ELECTRICALS** Through Its Proprietor (SUKHVINDER SINGH) ALL R/O Buraj Patti, Bhutal Kalan, Sangrur 148-031.	**12-04-2023,** **Rs. 23,35,826/-** **As on 10-04-2023** with further interest and charges thereon	SHOP NO. 1 AND 2 MEASURING 76.66 SQ. YDS. REGISTERED AS PER SALE DEED BEARING DOCUMENT NO. 2021-22/132/1/1418 DATED 03/09/2021 SITUATED AT PUNJABI BAG COLONY, BHUTAL KALAN, TEHSIL LEHRA DISTRICT SANGRUR.	**Rs. 18,40,000 /-** **Rs. 1,84,000 /-** **Rs. 50,000/-**	**24.01.2025** 11:00 A.M. to 1:00 P.M. **23.01.2025** 10:00 A.M. to 5:00 P.M. **As Per Appointment**

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

1. All Interested participants / bidders are requested to visit the website **https://chola-lap.procure247.com/** & **https://www.cholamandalam.com/news/auction-notices.** For details, help, procedure and online training on e-auction, prospective bidders may contact **Mr. Muhammed Rahees - 8124000030 /6374845616, Email id: CholaAuctionLAP@chola.murugappa.com. For eAuction training alone, contact M/s. Procure247; Vasu Patel - 9510974587**
2. For further details on terms and conditions please visit **https://chola-lap.procure247.com/** & **https://cholamandalam.com/news/auction-notices** to take part in e-auction.

Date : 02-01-2025
Place : BATHINDA/SANGRUR (PUNJAB)

AUTHORISED OFFICER
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

THE TRIBUNE 02.01.2025